

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3217
(To be answered on the 17th December 2015)**

VACANCIES ADVERTISED BY AAI

3217. SHRI P.R. SUNDARAM

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airports Authority of India (AAI) had advertised filling up of 895 posts in various disciplines in the year, 2012;**
- (b) if so, the details thereof;**
- (c) whether the AAI outsourced the job of holding recruitment examination to a private agency;**
- (d) if so, the details thereof and the reasons for outsourcing the work to a private agency and the safeguards prescribed to ensure that the outsourced job was executed by the private agency;**
- (e) whether the private agency was found to be involved in several irregularities including manipulation and providing answer keys to some candidates in advance; and**
- (f) if so, the details thereof and the action taken by the Government against the agency and the officers of AAI involved therein?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

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- (a) & (b): Airports Authority of India (AAI) has released Advt. No. 01/2012 and 02/2012 to fill up 359 + 558 (Total 917) vacancies in various disciplines in the year 2012.**
 - (c) & (d): Yes, Madam. Airports Authority of India (AAI) outsourced the work to a private agency i.e. M/s Centre for Policy Research (CPR), Chanakya Puri, New Delhi since 2007.**
 - (e) & (f): The recruitment process for 20 posts of JE (IT) advertised through Advt. No. 02/2012 was examined by the Vigilance Section of AAI and several irregularities were found in it. The matter was referred to CBI, and CBI after their investigation intimated that no public servant**

was involved in the matter. However, since CPR was a private organization, as requested by CBI, the matter was taken up with Delhi Police for further investigation. Accordingly, a FIR has been lodged with the Crime Branch, Delhi Police. As a follow up action, the Agency has been debarred/ de-paneled for three years vide letter No.A12034/01/2014-HR (Rectt) Pt.II dated 20th October, 2015.
